

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 74 of 2022 (SZ) &
I.A.No. 192 of 2022 (SZ)

T.Rathnasamy,
Tiruppur District.

...Applicant

Vs.

The District Collector,
Tiruppur District,
Tiruppur and Others

...Respondents

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Filed by
Thiru. S. Sai Sathya Jith,
Advocate, Chennai.

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**ADDITIONAL REPORT FILED ON BEHALF OF THE 4th
RESPONDENT -TAMIL NADU POLLUTION CONTROL BOARD**

I, V. Swaminathan, S/o. R. Varadharajan (Late), Hindu, aged about 57 years having office at 12A, Pollachi By-Pass Road, Palladam, Tiruppur-641 664, do hereby solemnly affirm and sincerely state as follows:

- 1) I am the District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur (South), Tiruppur District and filing this Report on behalf of the Respondent Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the records.
- 2) It is respectfully submitted that this Hon'ble Tribunal vide order dated 20.07.2023 directed this respondent as under:


"5. Therefore, we direct the RDO – Udumalpet and the TNPCB to find out who are all the quarry owners around that area and who are the beneficiaries of the above referred stretch of 370 Meters road. If those individuals are identified, they may also be directed to contribute for the laying of a blacktopped road which preferably can be made as a concrete road that would have a longer life and less pollution."

DA/
23/07/23
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruppur South @ Palladam.

3) It is respectfully submitted that following are the details directed to be provided by this Hon'ble Tribunal:

- i. The area of the dispute of entire mud road upto the applicant land (Mud road-1 in topo sketch) as stated by applicant which has access to two units given as follows:
 - a. M/s.Marudachalam Quarry (R5)
 - b. M/s. Akshiyaraj Blue Metal.
- ii. There is another mud road (Mud road-2 in topo sketch) which is also considered adjacent to the applicant land and has access to five units given as follows:
 - a. M/s. Makesh Blue metal (R7)
 - b. M/s. Kathir Blue Metal
 - c. M/s. Harivarsh Blue Metal,
 - d. M/s. Ramya Blue Metal
 - e. M/s. Makeshwaran Quarry.
- iii. Third mud road (Mud road-3 in topo sketch). However, which is not considered to be located adjacent to appelland land, there is a possibility of these following units which are located in a cluster may also use the Mud road-2. Hence, these units are also included along with the above list due to their close proximity.
 - a. M/s. Sri Surya Blue Metal,
 - b. M/s. Sri Iyyappa Blue Metal,
 - c. M/s. Eswarsamy Quarry
 - d. M/s. Sri Sellappan Quarry.
- iv. Tar road is already present in these two units namely:
 - a. M/s. Mugesh Blue Metal
 - b. M/s. AG Blue metals. Hence, these two units are not considered.

4) It is respectfully submitted that even though the units M/s. KMS Karuppusamy Quarry and M/s.GPR Blue metals are two other respondents, these units are not connected to the Mud road-1 as stated


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 Tiruppur South @ Palladam.

by applicant. However, the 9th Respondent unit M/s. KMS Karuppusamy Quarry is a sister concern of the unit M/s. Akshiyaraj Blue Metal, hence this unit alone is taken into consideration and M/s.GPR Blue metals is not considered.

- 5) It is respectfully submitted that the Concrete/Tar road to the units connecting Mud road -1 and mud road -2 as stated by the applicant shall be laid up to the 5th Respondent, M/s.Marudachalam Quarry.
- 6) It is respectfully submitted that all the units including the respondent units were called for a meeting held by this Respondent TNPCB on 09.08.2023 and discussion was held regarding laying of concrete/Tar road at the location specified and to resolve therein as per the direction of this Hon'ble Tribunal in order to make them contribute to the black topping of the roads.
- 7) It is respectfully submitted that in the said meeting, the units located adjacent/connected to the Mud Roads as specified above were instructed to lay concrete/Tar road jointly in consultation with the local body under the public private participation scheme and to intimate the action taken report to this Respondent TNPCB at the earliest.
- 8) It is respectfully submitted that the respondents i) M/s. Arthanareehswarar Blue metals (R8) is located at the distance of 850 m and ii) M/s.-GPR Blue metals (R6) is located at the distance of 920 m in the western side and divided by land. Hence, as these two units are not connected to the applicant land, these two units are not considered and there by excluded.
- 9) It is respectfully submitted that, the following units may be considered to contribute for laying of blacktopped road preferably concrete road as these units would be benefitted by laying road namely:
 - a. M/s.Marudachalam Quarry (R5)
 - b. M/s. Akshiyaraj Blue Metal.
 - c. M/s. Makesh Blue metal (R7)
 - d. M/s. Kathir Blue Metal

- e. M/s. Harivarsh Blue Metal,
- f. M/s. Ramya Blue Metal
- g. M/s. Makeswaran Quarry.
- h. M/s. Sri Surya Blue Metal,
- i. M/s. Sri Iyyappa Blue Metal,
- j. M/s. Eswarsamy Quarry
- k. M/s. Sri Sellappan Quarry
- l. M/s. KMS Karuppusamy Quarry (R9)

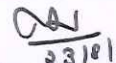
Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.


23/10/23
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruppur South @ Palladam.

BEFORE ME

VERIFICATION

I, V. Swaminathan, S/o. R. Varadharajan (Late), working as District Environmental Engineer, Tamil Nadu Pollution Control Board, Tiruppur (South), Tiruppur District, do hereby submit that the above contents are true to the best of my knowledge and belief through records.


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Tamilnadu Pollution Control Board,
Tiruppur South @ Palladam.

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OF THE 4TH RESPONDENT - TAMIL
NADU POLLUTION CONTROL BOARD**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:23.08.2023.

Date of hearing on:24.08.2023.